

DIVISION BENCH

ITEM NO.141

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.38/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	NIPRO INFOTECH PVT. LTD. V/S ROC.
UNDER SECTION	252 (3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta, Adv.

: For the Petitioner

NONE

: For the RoC

Sh. Gaurav Mahajan, Sr. S.C.

: For the I.T. Deptt.

with Sh. Niraj Kumar Singh, Adv.

ORDER

Ld. Counsels representing the Petitioner as well as the Income Tax Department are present physically. However, none present for the ROC.

- 1.** In this case, the report on behalf of the ROC has already been filed, wherein at para nos.4 and 5, it is said that the subscribers to the Memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation of a company. The name of the company had been struck off for non-compliance of provisions of Section 10A.
- 2.** Ld. Counsel representing the Petitioner states that the subscription amount had been paid within the stipulated period. He however seeks one week time to file the rejoinder to the report filed on behalf of the ROC.
- 3.** In so far as the report of the Income Tax Department is concerned, the soft copy of the same has already been filed. The Ld. Counsel representing the Income Tax Department seeks and is granted one week time to file the hard copy thereof.
- 4.** Let the matter be adjourned for further hearing on 2nd May, 2024 and to be taken up at 02:30 PM.

-Sd-

-Sd-

**(Ashish Verma)
Member (Technical)**

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*